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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 275/2017 IF C.P. No. 16/241/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

Name of the Company:

Bahubali Shantilal Shah

V/s.

The Lok Prakashan Ltd. & Ors

Section of the Companies Act:

Section 241 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
	ADYOCAR	Reg- U	Mi A. V.
	LA ADVOCATE	PETITIONER	Muselmale
MIHIR THAKORE	SIR. A DVOCAT	— }	Tanga Shah
3. TANAYA SHAH	ABVOCATE	RESP. No. 2	Apms
4. Aprila Valuil	Advorate	Respondents	· · · · · · · · · · · · · · · · · · ·
5 DINAMON MATMODAR	'K C IT	10° . C	
6. Kunal & Vaishnau	Advocate	Respondent No	5 Kousing

<u>ORDER</u>

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Tanaya Shah present for Respondent No.2. Learned Advocate Mr. Apurva Vakil present for Respondent No.3. Learned Advocate Mr. Anip Gandhi present for Respondent No.4. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 5. Learned FCA Mr. Divyang Majmudar present for Respondent No.6.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent no. 5.

In view of filing of IA 6/2018 by Original Respondent no. 2 and in view of the time so far taken by both parties to suggest the name of a person to act as an Independent

Director it is clear that it is not possible for both parties to suggest a name of a person to act as an Independent Director.

Original petitioner shall file rejoinder on or before 22.01.2018 serving a copy in advance to other sides.

In view of pendency of IA 6/2018, list the matter on 22.01.2018 for further orders regarding the naming of independent Director.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 08th day of January, 2018.